उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: HO/804 /सी–3/ NGT·347 /2023 दिनांक: 11/10/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Action Taken Report (ATR) in compliance of the order dated-01.08.2023 passed by Hon'ble National Green Tribunal, New Dellhi in Original Application No. 433 of 2023 Harpal Singh Versus State of Uttar Pradesh.

Sir,

In compliance of the order dated- 01.08.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 433 of 2023 Harpal Singh Versus State of Uttar Pradesh. The inspection conduct on 21.09.2023. The Action Taken Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Yours Sincerely

10/10/23

(Ghanshyam)
Chief Environmental Officer,
Circle-3

Enclosure- As above

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.

10/10/23

Chief Environmental Officer,
Circle-3

O/C

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

ACTION TAKEN/COMPLIANCE REPORT OF JOINT COMMITTEE CONSTITUTED BY HON'BLE NATIONAL GREEN TRIBUNAL'S ORDER DATED 01.08.2023 IN O.A. NO. 433/2023 HARPAL SINGH VERSUS STATE OF UTTAR PRADESH

==========

1.0 BACKGROUND:

- In reference to the grievance aroused by Mr. Harpal Singh s/o Late Diwan Singh resident of Bamanheri, Tehsil Sadar, Muzaffarnagar, Hon'ble Tribunal registered the letter petition as Original Application and issued directions on 01.08.2023. The applicant has complained that the sewage from a local drain passing through the land of railways near Roorkee Road Railway Bridge near village Bamanheri, Muzaffarnagar is overflowing and has stagnated in the agriculture land of the applicant due to which the applicant is unable to cultivate the same and the applicant and his family members are deprived of livelihood.
- In the above matter of O.A. NO. 433/2023 HARPAL SINGH VERSUS STATE OF UTTAR PRADESH, Hon'ble Tribunal vide order dated 01.08.2023 issued directions, *effective part is highlighted below :-*

"…….... 2. The applicant has complained that the effluent from the drain passing through the land of railways near Roorkee Road Railway Bridge near village Bamanheri, Muzaffarnagar is overflowing to and has stagnated in the agriculture land of the applicant due to which the applicant is unable to cultivate the same and the applicant and his family members are deprived of livelihood. The applicant made complaint to the concerned authorities but no action has been taken on the same.

3. Prima facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Uttar Pradesh State Pollution Control Board (UPPCB), (3) District Magistrate (DM), Muzaffarnagar, (4) Divisional Railway Manager (DRM), Northern Railways and (5) Executive Engineer(EE), PWD, Muzaffarnagar who are impleaded as respondent Nos. 1 to 5.

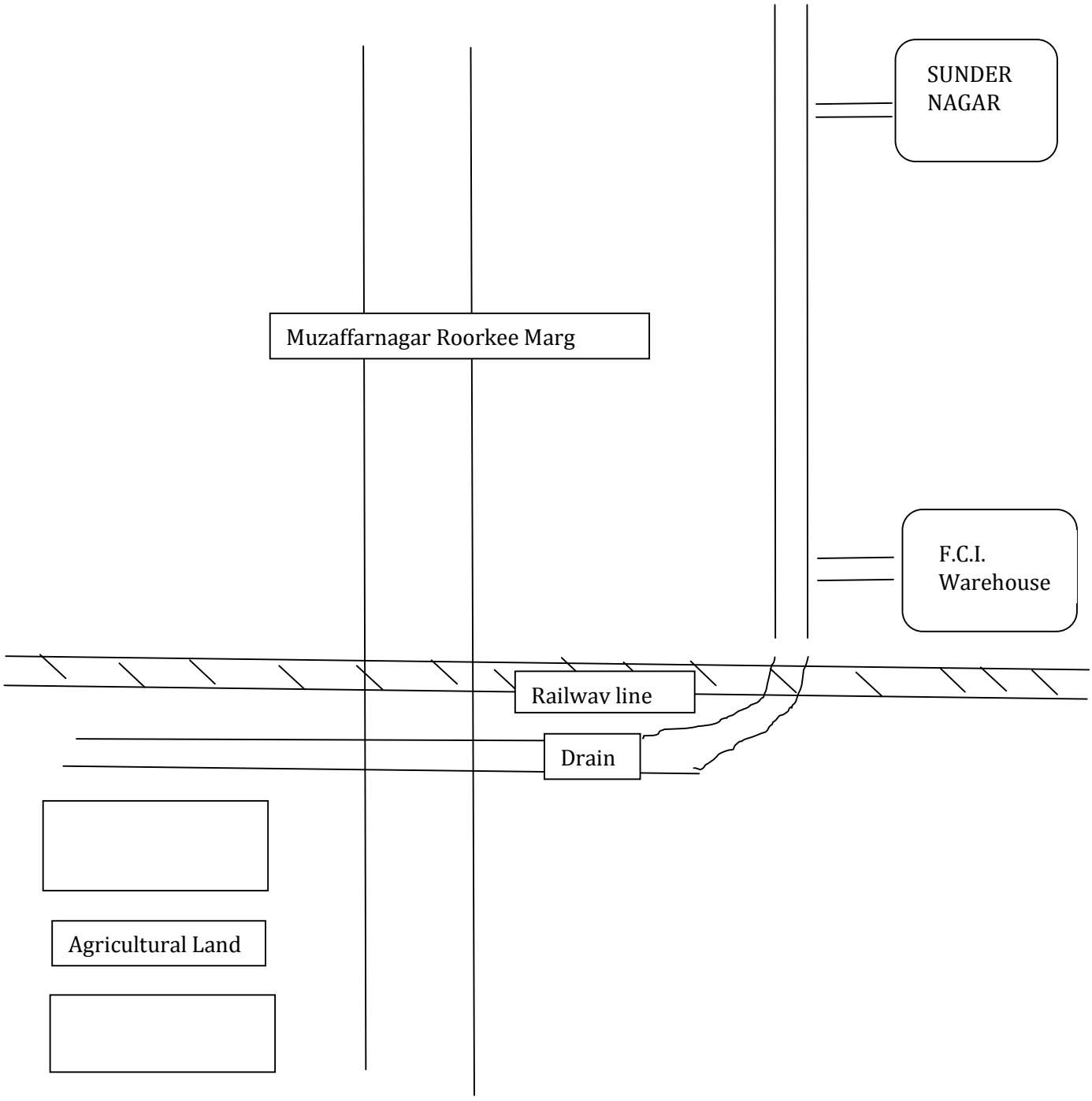
…….Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of UPPCB, DRM, Northern

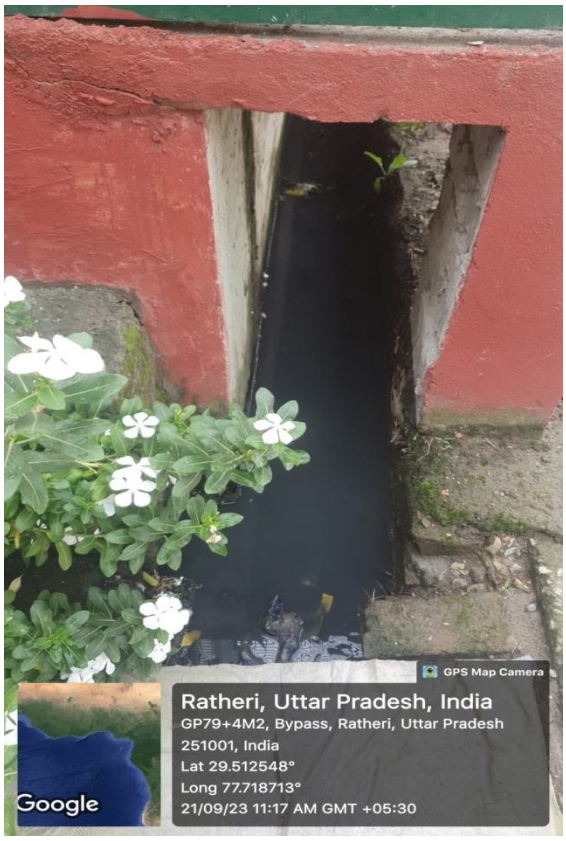
Railway, EE, PWD and DM, Muzaffarnagar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action by following due course of law. The Committee may ascertain sources and destination of drainage carrying waste water and extent of damage caused to the owners of the adjoining agricultural land particularly the applicant. The UPPCB will be the nodal agency for coordination and compliance……..”

- In compliance to the above directions, Head Office, UPPCB issued letter dated 9.8.2023 to District Magistrate requesting to nominate member on behalf of District Administration along with request to Divisional Railway Manager, Railways and EE PWD to nominate members of their behalf for carrying out inspection for finding out the factual positions on ground **(Annexure 1).** However, no information was received regarding nomination of member of Divisional Railway Manager. In view of which, Regional Officer, UPPCB, Muzaffarnagar send a letter dated 13.9.2023 again requesting to nominate member of DRM and proposed date of inspection for 21.09.2023 (**Annexure 2**). PWD vide letter dated 15.09.2023 nominated it’s member **(Annexure 3)**. However, DRM has not nominated any member till now.
- Committee comprising of members of District Administration, PWD and UPPCB inspected the site on 21.09.2023 as proposed. The facts and finding of inspection is as below :-
    a) The applicant has complained that the effluent from the drain passing through the land of railways near Roorkee Road Railway Bridge near village Bamanheri, Muzaffarnagar is overflowing to and has stagnated in the agriculture land of the applicant due to which the applicant is unable to cultivate the same. During inspection, the agricultural land was found filled with drain sewage.
    b) During inspection, complete survey was carried out focusing on passage of the drain, type of discharge in the drain and situation of the agricultural land in question.
    c) The drain passes through the residential area of Sunder Nagar Colony in Muzaffarnagar area, after which the drain passes from the side of F.C.I. warehouse. Drain passes through the F.C.I. warehouse and then passing through the railway line parallelly. The drain crosses the highway (Muzaffarnagar Roorkee marg) and then passing just near to the agricultural land in question.
    d) During inspection, it was observed that the complainant had dug up his land

removing lot of soil from the same agricultural land due to which the level of this agricultural land has been found way lower than the local drain and also to the other agricultural land. Due to the lower gradient, the sewage from the drain has overflowed into the land in question.

e) Below is a pictorial presentation of the area surveyed by the joint committee





Local Drain

Sampling of drain sewage

Agricultural land filled with drain sewage

f) Revenue department vide Letter dated 3.10.2023 **(Annexure 4)** has also confirmed that due to removal of soil/sand, the applicant's land has a higher depth than the drain resulting in overflow of the sewage through drain.

g) UPPCB collected sample of the drain effluent and analyzed it. As per analysis report, BOD=36.0 mg/l and COD=192 mg/l has been recorded which clearly shows that the drain carries only domestic effluent. Further, the drain is kaccha and has a very low flow in it. At present, this drain is not connected to any STP for treatment of sewage.

Recommendations

1. As an immediate solution, It is suggested that the applicant may rise a wall on the side of the land where the drain sewage flows, or make the land gradient leveled up by sand/ soil uptill the drain level to stop the overflow.
2. The drain which is kaccha may be made pakka drain by the concerned department. The drain in question comes under jurisdiction of Zila Panchayat Raj Adhikari. Hence, Zila Panchayat Raj Adhikari Muzaffarnagar may submit a plan along with timeline to make a pakka drain. Letter dated 09.10.2023 has been issued to DPRO **(Annexure 5)** by Regional Officer, UPPCB to consider to carry out work to make a pakka drain.

The above report is put up for perusal and necessary action please.

INSPECTION TEAM

S.No.	Name of Officials & Details	Signature
1	**Vikas Kashyap** City Magistrate, Muzaffarnagar	
2	**Ankit Singh** Regional Officer, UPPCB, Muzaffarnagar	
2	**Imraan Ali** Asstt. Environment Engineer, UPPCB, Muzaffarnagar	
3	**Harvansh Singh** AEE, PWD, Muzaffarnagar	

ANNEXURE-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 499072/सी-3/NGT-347/2023 दिनांक: 9/08/2023

मा. एन.जी.टी./महत्वपूर्ण/समयबद्ध

सेवा में,

जिलाधिकारी,
जनपद–मुजफ्फरनगर।

विषय: मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 433/2023 Harpal Singh Versus State of Uttar Pradesh के संबंध में पारित आदेश दिनांक–01.08.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 433/2023 Harpal Singh Versus State of Uttar Pradesh के संबंध में पारित आदेश दिनांक–01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पारित आदेश दिनांक–01.08.2023 के सुसंगत अंश निम्नवत हैं:–

"..... 4. In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Uttar Pradesh State Pollution Control Board (UPPCB), (3) District Magistrate (DM), Muzaffarnagar, (4) Divisional Railway Manager (DRM), Northern Railways and (5) Executive Engineer(EE), PWD, Muzaffarnagar who are impleaded as respondent Nos. 1 to 5. The Registry is directed to prepare and attach memo of parties with the paper book accordingly. Notices be issued to Respondent Nos. 1 to 5 requiring them to file their response to the averments made in the application by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of UPPCB, DRM, Northern Railway, EE, PWD and DM, Muzaffarnagar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action by following due course of law. The Committee may ascertain sources and destination of drainage carrying waste water and extent of damage caused to the owners of the adjoining agricultural land particularly the applicant. The UPPCB will be the nodal agency for coordination and compliance.

6. Factual and Action taken Report may be filed within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

7. List for further consideration on 17.10.2023.

8. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the UPPCB, DRM, Northern Railway, EE, PWD and DM, Muzaffarnagar by e-mail for requisite compliance."

इस संबंध में उ.प्र. प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय कार्यालय, मुजफ्फरनगर के क्षेत्रीय अधिकारी, श्री अंकित सिंह, जिनका मोबाईल नम्बर–7839891687 है, को ऐतदद्वारा नामित किया जाता है। मा. राष्ट्रीय हरित अधिकरण द्वारा उ.प्र. प्रदूषण नियंत्रण बोर्ड को समन्वय एवं अनुपालन हेतु नोडल एजेन्सी बनाया गया है। प्रकरण में अनुपालन

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

आख्या मा. राष्ट्रीय हरित अधिकरण में 01 माह में प्रस्तुत की जानी है। अतः आपसे अनुरोध है कि उक्त हेतु अपने अधीनस्थ किसी अधिकारी को नामित करने का कष्ट करें। प्रकरण में अग्रिम सुनवाई तिथि–17.10.2023 नियत है।

भवदीय

संलग्नकः यथोपरि।

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. मण्डल रेल प्रबन्धक, उत्तर रेलवे बिल्डिंग, 11 महात्मा गांधी मार्ग, एल.आई.सी., उत्तर रेलवे, सुशानपुरा, नगर निगम मार्केट, लालबाग, लखनऊ, उ.प्र. को इस अनुरोध के साथ कि उक्त हेतु संबंधित अधिकारी को नामित करने का कष्ट करें।
2. अधिशासी अभियन्ता, लोक निर्माण विभाग, मुजफ्फरनगर को इस अनुरोध के साथ कि उक्त हेतु संबंधित अधिकारी को नामित करने का कष्ट करें।
3. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश कि साथ कि मण्डल रेल प्रबन्धक, उत्तर रेलवे, जिलाधिकारी, मुजफ्फरनगर एवं अधिशासी अभियनता, लोक निर्माण विभाग, मुजफ्फरनगर अथवा इनके द्वारा नामित अधिकारी से समन्वय स्थापित करते हुए अनुपालन आख्या ससमय मा. राष्ट्रीय हरित अधिकरण में दाखिल करने हेतु कार्यवाही सुनिश्चित करें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

ANNEXURE-2

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० Ref. No. 539/OA No-433/हरपाल सिं/2023

दिनांक Dated 13-9-2023

सेवा में,

1-डिविजनल रेलवे मैनेजर, नार्दर्न रेल्वेज
एनडीसीआर बिल्डिंग, स्टेट एन्ट्री रोड,
नई दिल्ली

2-अधिशासी अभियन्ता
लोक निर्माण विभाग, भोपा रोड
मुजफ्फरनगर।

विषयः-मा० एन०जी०टी० में योजित ओ०ए० 433/2023 हरपाल सिंह बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० में योजित ओ०ए० 433/2023 हरपाल सिंह बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं :-

4. In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Uttar Pradesh State Pollution Control Board (UPPCB), (3) District Magistrate (DM), Muzaffarnagar, (4) Divisional Railway Manager (DRM), Northern Railways and (5) Executive Engineer(EE), PWD, Muzaffarnagar who are impleaded as respondent Nos. 1 to 5. The Registry is directed to prepare and attach memo of parties with the paper book accordingly. Notices be issued to Respondent Nos. 1 to 5 requiring them to file their response to the averments made in the application by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

मा० राष्ट्रीय हरित अधिकरण द्वारा आपको नोटिस दिनांक 14.08.2023 प्रेषित करते हुए प्रकरण में रेस्पोन्स दाखिल किये जाने हेतु निर्देश जारी किये गये हैं। नोटिस की प्रति संलग्न है। उक्त के क्रम में सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 09.08.2023, जो कि जिलाधिकारी मुजफ्फरनगर को सम्बोधित एवं आपको भी पृष्ठांकित किया गया है, के माध्यम से अपना प्रतिनिधि नामित किये जाने हेतु प्रेषित किया गया है। अवगत कराना है कि वर्तमान तक आपके द्वारा प्रतिनिधि नामित किये जाने की सूचना इस कार्यालय को प्राप्त नहीं है, जिससे अग्रिम कार्यवाही सम्पादित किया जाना संभव नहीं हो पा रहा है। प्रकरण मा० राष्ट्रीय हरित अधिकरण में विचाराधीन है एवं समयबद्ध आख्या मा० एन०जी०टी० के समक्ष प्रस्तुत की जानी है।

क्रमशः ....2....

अतः उपरोक्त के दृष्टिगत् आपसे अनुरोध है कि प्रकरण के सम्बन्ध में तत्काल अपना प्रतिनिधि (नाम, पदनाम एवं मोबाइल नं0 सहित) नामित कर इस कार्यालय के ई–मेल romuzaffarnagar@uppcb.in पर सूचना प्रेषित करने का कष्ट करें। तत्क्रम में यह भी अवगत कराना है कि प्रकरण के सम्बन्ध में स्थल निरीक्षण दिनांक 21.09.2023 को किया जाना प्रस्तावित है। यह भी अनुरोध है कि नामित प्रतिनिधि को प्रस्तावित निरीक्षण तिथि 21.09.2023 की प्रातः 10:00 बजे क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, 6–बी, नई मण्डी, मुजफ्फरनगर पर उपस्थित होने हेतु भी निर्देशित करने का कष्ट करें, ताकि संयुक्त निरीक्षण से पूर्व समिति की एक बैठक कर संयुक्त निरीक्षण किया जा सके तथा संयुक्त निरीक्षण आख्या ससमय मा0 एन0जी0टी0 के समक्ष प्रस्तुत की जा सके।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि–

1– सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2– नगर मजिस्ट्रेट, मुजफ्फरनगर को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

D/Neeraj Mittal/Letter 2023(1)

ANNEXURE-3

कोर्ट केस/अतिमहत्वपूर्ण/
ई-मेल द्वारा

कार्यालय अधिशासी अभियन्ता

प्रान्तीय खण्ड, लोक निर्माण विभाग, मुजफ्फरनगर

पत्रांक 2981 /17A दिनांक 15/09/23

सेवा में,

क्षेत्रीय अधिकारी,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
6-बी नई मण्डी,
मुजफ्फरनगर
(ई-मेल romuzaffarnagar@uppcb.in द्वारा)

विषयः- मा0 एन0जी0टी0 में योजित ओ0ए0 433/2023 हरपाल सिंह बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश के अनुपालन के सम्बन्ध में।

सन्दर्भ :- आपका पत्रांक 539/ओ0ए0नं0 433/हरपाल सिंह/2023 दिनांक 13.09.2023

महोदय,

उपरोक्त विषयक सम्बन्धित प्रकरण में इस कार्यालय के श्री हरवंश सिंह सहायक अभियन्ता को अधोहस्ताक्षरी के प्रतिनिधि के रूप में नामित किया जाता है। जिनका मोबाईल नं0 9456284258 है।

अधिशासी अभियन्ता,
प्रान्तीय खण्ड, लो0नि0वि0,
मुजफ्फरनगर

पत्रांक व दिनांक उपरोक्त

प्रतिलिपि :- श्री हरवंश सिंह सहायक अभियन्ता, प्रा0ख0, लो0नि0वि0, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि दिनांक 21.09.2023 को प्रातः 10:00 बजे क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, 6-बी नई मण्डी, मुजफ्फरनगर के कार्यालय में उपस्थित होकर समिति की बैठक एवं उसके उपरान्त संयुक्त निरीक्षण किये जाने हेतु प्रेषित।

संलग्न :- सन्दर्भित पत्र की छायाप्रति

अधिशासी अभियन्ता,
प्रान्तीय खण्ड, लो0नि0वि0,
मुजफ्फरनगर

ANNEXURE-4

महोदय,

ग्राम बामनहाई, परगना व तहसील जिला मुंगेर की जमाबंदी खाता सं० 105 खाता सं० 532/175 के 0.63 हे० भूमि में हस्पाल पुत्र दीवान का नाम संकलनीय भूमिधर के रूप में बतौर सहखेतदार दर्ज है। प्रार्थी हस्पाल पुत्र दीवान द्वारा अपने हिस्से की भूमि में पूर्व में गेहूँ की उपज बोयी गयी है जिस कारण प्रार्थी का हिस्सा आस-पास के कृषकों से ज्यादा है। प्रार्थी के खेत के पास एक झुंगगत नाला चल रहा है जिसका पानी प्रार्थी के खेत को डूब देकर प्रार्थी के खेत में आ रहा है। उक्त भूमिहीन प्रार्थी को संकलनीय भूमिधर की भूमि है जिसके संबंध में प्रार्थी को बताया गया कि वह अपने खेत को मेढ़ पर मिट्टी लगाकर अथवा पत्थर की दीवार कर अपनी समस्या का समाधान कर सकता है। आपसे मेरा में आवेदन प्रेषित है।

दिनांक 08/08/23

भवदीय

ह० बामनहाई

(हस्पाल कुमार)

ANNEXURE-5

Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० 633/उ०प्र०नि०बो०-433/हरपाल सिंह/मु०न०/2023 दिनांक 09-10-2023
Ref. No. Dated

सेवा में,

जिला पंचायत राज अधिकारी
मुजफ्फरनगर।

महत्वपूर्ण / एन०जी०टी० प्रकरण

विषय– मा० एन०जी०टी० में योजित O.A. No. 433/2023 Harpal Singh Vs State of Uttar Pradesh में पारित आदेश दिनांक 01.08.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० एन०जी०टी० में योजित O.A. No. 433/2023 Harpal Singh Vs State of Uttar Pradesh में पारित आदेश दिनांक 28.04.2023 के सुसंगत अंश निम्नवत् हैं :–

"..... 2. The applicant has complained that the effluent from the drain passing through the land of railways near Roorkee Road Railway Bridge near village Bamanheri, Muzaffarnagar is overflowing to and has stagnated in the agriculture land of the applicant due to which the applicant is unable to cultivate the same and the applicant and his family members are deprived of livelihood. The applicant made complaint to the concerned authorities but no action has been taken on the same.

3. Prima facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. 2 4. In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Uttar Pradesh State Pollution Control Board (UPPCB), (3) District Magistrate (DM), Muzaffarnagar, (4) Divisional Railway Manager (DRM), Northern Railways and (5) Executive Engineer(EE), PWD, Muzaffarnagar who are impleaded as respondent Nos. 1 to 5.

.....Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of UPPCB, DRM, Northern Railway, EE, PWD and DM, Muzaffarnagar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action by following due course of law. The Committee may ascertain sources and destination of drainage carrying waste water and extent of damage caused to the owners of the adjoining agricultural land particularly the applicant. The UPPCB will be the nodal agency for coordination and compliance....."

मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालंन में सम्बन्धित स्थल का निरीक्षण संयुक्त समिति द्वारा दिनांक 21.09.2023 को किया गया। निरीक्षण के समय पाया गया कि सुन्दर नगर कालोनी से प्रवाहित होने वाला नाला मुजफ्फरनगर–रूडकी रोड पर अण्डरपास रेलवे लाईन से होते हुए शिकायतकर्ता श्री हरपाल सिंह के खेत स्थित ग्राम बामनहेड़ी के पास से प्रवाहित होता है। उक्त नाला कच्चा होने के कारण उत्प्रवाह ओवरफ्लो होकर शिकायतकर्ता के खेत में इकट्ठा हो रहा है। उक्त कच्चे नाले को समुचित ऊंचाई तक पक्का किये जाने से शिकायतकर्ता की समस्या का समाधान हो जायेगा।

अतः आपसे अनुरोध है कि कृपया उक्त प्रकरण के दृष्टिगत् कच्चे नाले को पक्के नाले में परिवर्तित किये जाने हेतु समयबद्ध एक्शन प्लान एवं अग्रिम कार्यवाही किये जाने हेतु सम्बन्धित ग्राम पंचायत/अधिकारी को निर्देशित करने का कष्ट करें। उक्त प्रकरण मा० एन०जी०टी० के समक्ष विचाराधीन है, अतः आपका विशेष ध्यानाकर्षण अपेक्षित है।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी